

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

CP.No.79/2002 in
OA No.41/2001.

29th Nov, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)
Hon'ble Smt. Shanta Shastri, Member(A)

Shri Vidyadhar Bapurao Sonawane
(Since Deceased)

Heirs

1. Mrs.Indira Vidyadhar Sonawane
2. Miss.Sulekha Vidyadhar Sonawane
3. Miss.Vijaya Vidyadhar Sonawane
4. Mr.Dilip Vidyadhar Sonawane

... Petitioners

(By Advocate Shri I.M.Avhad)

V/s.

The General Manager (Mr Sumit Sinha),
Designated as Deputy General Manager,
Currency Note Press, Nasik Road-422 101 ... Respondents

(By Advocate Shri V.S.Masurkar)

ORAL ORDER

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman(J)

Shri V.S.Masurkar, Learned counsel for respondents has submitted the statement of calculation of the amounts due to the petitioners in terms of Tribunal's order dated 11/7/2001 in OA No.41/2001. He has also submitted that these orders have been issued after the Hon'ble High Court had dismissed the Writ Petition on 3/10/2002.

2. However, learned counsel for the petitioners has submitted that there has been a deliberate delay on the part of the respondents in complying with the Tribunal's order.

3. Taking into account the facts and circumstances of the case, we are unable to agree with the contentions of the petitioners that there has been any contumacious or deliberate disobedience of the Tribunal's order justifying any further action to be taken against the respondents under the provisions

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of the Contempt of Courts Act, 1971 read with Section 17 of the Administrative Tribunals Act, 1985. The statement of calculation of the amounts due to the petitioners, in terms of the aforesaid order of the Tribunal have been given to the counsel for the petitioner.

4. In view of what has been stated above, CP-79/2002 is dismissed. Notices to the alleged contemners are discharged. File to be consigned to the record room.

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(SMT. SHANTA SHAstry)
MEMBER(A)

Lakshmi Srinivasan

(SMT. LAKSHMI SWAMINATHAN)
VICE CHAIRMAN

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